

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 783 of 2020 in**  
**Company Appeal (AT) No. 32 of 2020**

**IN THE MATTER OF:**

**Union of India**

**....Appellant**

**Vs.**

**Apparel Export Promotion Council & Ors.**

**....Respondents**

**Present:**

**For Appellant: Present but appearance not marked**

**For Respondents: Present but appearance not marked**

**O R D E R**

**27.02.2020:** Having heard Learned Counsel for the Respondents seeking clarification in the order dated 06.02.2020 passed in Company Appeal (AT) No. 32 of 2020, we find that in second paragraph of the order reference has inadvertently been made to order dated 23.01.2020 as if such order has been passed by this Appellate Tribunal while in fact the order had been passed by National Company Law Tribunal, New Delhi. We accordingly direct rectification of this mistake/error in the order dated 06.02.2020. The expression 'Appellate Tribunal' shall be read as 'National Company Law Tribunal, New Delhi'.

We further clarify that while passing order dated 06.02.2020 we had directed that the Tribunal shall dispose of the matter in the light of observations made in orders dt. 11.03.2019 and 03.07.2019. It emerges from order dt. 11.03.2019 that this Appellate Tribunal had directed the Tribunal to take up all Interlocutory Applications together including CA 721/PB ND/2018 filed by the Central Government and after hearing the parties pass final order in the Company Petition preferably within three months.

This direction has not been varied in terms of the order in respect of which rectification is sought and we reiterate the direction passed on 11.03.2019.

The appeal is disposed of.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*sa/nn*